



Newsletter

e-Committee, Supreme Court of India

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Inauguration of e-Sewa & Suvidha Kendra in Rouse Avenue Court, New Delhi



The e-Seva Kendra at Rouse Avenue Court Complex was inaugurated on 21.11.2023 by Hon'ble Mr. Justice Manmohan, the Acting Chief Justice and Hon'ble Mr. Justice Rajiv Shakdher, Judge High Court of Delhi and Chairman, Information Technology Committee, Delhi High Court in the august presence of

Justice Sanjeev Sachdeva, Justice V. Kameswar Rao, Justice Navin Chawla, Justice Jyoti Singh, Justice Prateek Jalan, Justice Sanjeev Narula, Justice Dinesh Kumar Sharma, Justice Sudhir Kumar Jain, Justice SwaranaKanta Sharma and Justice Saurabh Banerjee Hon'ble Judges of High Court of Delhi.

Implementation of e-Filing 3.0 in Tis Hazari Court, Karkardooma Court and Saket Court

The screenshot displays the eFiling Services portal. At the top, the URL is filing.ecourts.gov.in/pdedev/. The page features a navigation bar with links: HOME, ABOUT, FEATURES, VIDEO TUTORIALS, FAQ, MANUALS, and CONTACT. The main banner area has a blue background with the text "File Cases Online" and a subtext "Litigants and Advocates can file Cases/Applications from their offices/home." Below the banner, there are two main sections: "Sign In" and "About e-Filing".

Sign In

Select State
Select State

☒ Advocate ☐ Litigant ☐ Govt. Pleader ☐ Clerk

Username (Username is not case sensitive)
Bar Code (Email/Mobile/Unique Code)

Password (Password is case sensitive)
Enter Password
☐ Show Password

Password change is mandatory in eFiling 3.0 portal after login. Please change password after first login from now for all user. Please clear browser history or open in private windows then check

t87g8d Enter Captcha

Login Reset

About e-Filing

e-Filing system is a complete end to end solution developed for online filing of plaints, written statements, replies and various applications related to cases. Both Civil and Criminal cases can be filed before any High Court or District Court of the country. It is designed in Bilingual (English and local language) to reach wider group covering advocates/litigants.

e-Filing system provides several benefits:

- Save time, money, travel of advocates and clients
- Oblivate the need to physically visit the court.
- Reduce the need of meetings between clients and advocates
- Automatic digitization of case records
- Positive impact on environment by reducing paper footprint

On 06.11.2023, e-Filing 3.0 was implemented in Delhi District Courts. Erstwhile, e-Filing 1.0 was in place. All the Advocates (approx 17000) along with their e-Filed case (approx.

4 lacs) in e-Filing 1.0 successfully migrated to e-Filing 3.0 under the guidance of the Hon'ble e-Committee, Supreme Court of India.

Training on Creating Accessible Court Documents & Sensitization on the Needs of PwD



Training Programme on (A) Creating Accessible Documents and (B) dealing with the needs of persons with disabilities with appropriate Case and Sensitivity" Conducted by

Delhi Judicial Academy, Dwarka at New Delhi District on 22.11.2023.

High Court of Madras Conducts Training Programme on e-Filing Version 3.0



As per the direction of the Hon'ble e-Committee, Supreme Court of India, the High Court, Madras has migrated e-Filing Portal Version from 1.0 to 3.0 in the Judicature of Madras High Court and in the District Judiciary and a Notification in this regard has been hosted in the Madras High Court's Website. In order to sensitise the Staff Members and Advocate clerks towards the

e-filing 3.0 version, the Madras High Court has conducted training programmes for the staff members of the Principal Seat of Madras High Court on 01.11.2023 and 02.11.2023 with a total of 80 no. of participants and to the members of Tamil Nadu Advocates Clerks' Association on 22.11.2023 with the total 50 no. of participants.

High Court of Meghalaya Conducts Training on NSTEP



For reviewing the implementation of NSTEP and to also identify & address the bottleneck encountered in the 11(eleven) Court Complexes, the Registry again organised a VC orientation & review programme where all Bailiffs, Court staff, Process

servers demonstrated the process of generation of process through CIS, consumption of data, allocation of process and delivery of process using NSTEP application on the 21.11.2023. The total no. of participants is 18 in this training.

In Coordination with the Chhattisgarh State Judicial Academy, Online Training Programme is Conducted on NSTEP Software



As per the academic calendar of the e-Committee District Wise online Training Programme on NSTEP Software for Process Admin and Process Servers of all the Districts have been conducted in coordination with the State Judicial Academy and High Court of Chhattisgarh on 26.11.2023. The online training programme for process administrators & process servers has been organised through google meet software in which 64 Court Staff are participating. In this, various topics like the Change management concept, the need for change

management, the specific role of process server and Nazareth, basic and features of CIS, Core and Periphery, Process Generation, Process Allocation, Process Delivery, Role of Process Servers, Process management, and N-step mobile application were explained. In this training programme lecture has been delivered by the nominated resource persons Mr. Pramod Kumar Achintya, Reader Gr.-I & DSA of District & Sessions Court Durg and Mr. Vivek Kumar Dubey, Assistant Programmer of the High Court of Chhattisgarh, Bilaspur.

High Court of Orissa Inaugurates Twenty Paperless Courts in Phase-VI



On 30.11.2023, 20 Paperless Courts in Phase-VI were inaugurated in virtual mode by Dr. Justice Bidyut Ranjan Sarangi, Acting Chief Justice, High Court of Orissa in the presence of Justice Krushna Ram Mohapatra, Chairperson, Artificial Intelligence & Information Technology Committee of the High Court of Orissa, Dr. Justice Sanjeeb Kumar Panigrahi, Member, Artificial Intelligence & Information Technology Committee of the High Court of Orissa and the Judges of the High Court of Orissa.

District Judges and judicial officers of the state joined the event through virtual mode. With the inauguration of 20 Paperless Courts in Phase-VI on 30.11.2023 the number of Paperless Courts in the District Judiciary of the State has now reached 219. The above said event held on 30th November, 2023 can be viewed on the Court's YouTube channel by clicking the link below:-

<https://www.youtube.com/watch?v=XdJVGa441o>.

e-Filing 3.0 made live in Patna High Court

The screenshot displays the eFiling Services portal. At the top, there is a header with the Indian government emblem, the Patna High Court logo, the text 'eFiling Services', and the tagline 'Electronic filing of cases in the court'. Navigation links for HOME, ABOUT, FEATURES, and VIDEO TUTORIALS are provided. Below the header is a banner with the text 'Recording online video recording' and a graphic of a person on a screen. The main content area is divided into two sections. The left section, titled 'Sign In', includes a 'Select State' dropdown menu with 'Bihar' selected, radio buttons for 'Advocate' (selected), 'Litigant', 'Govt. Pleader', and 'Clerk', a 'Username' field with the placeholder 'Bar Code/Email/Mobile/Unique Code', a 'Password' field with the placeholder 'Enter Password', and a 'Show Password' checkbox. The right section, titled 'About e-Filing', contains a paragraph describing the system as a complete end-to-end solution for online filing of various case documents, noting its bilingual capabilities. Below this, it lists 'e-Filing system provides several benefits;' with two bullet points: 'Save time, money, travel of advocates and clients' and 'Obviate the need to physically visit the court'.

eFiling Services
Electronic filing of cases in the court

HOME ABOUT FEATURES VIDEO TUTORIALS

Recording
online video recording

Sign In

Select State
Bihar

☒ Advocate ☐ Litigant ☐ Govt. Pleader
☐ Clerk

Username (Username is not case sensitive)
Bar Code/Email/Mobile/Unique Code

Password (Password is case sensitive)
Enter Password

☐ Show Password

About e-Filing

e-Filing system is a complete end to end solution developed for online filing of plaints, written statements, replies and various applications related to cases. Both Civil and Criminal cases can be filed before any High Court or District Court of the country. It is designed in Bilingual (English and local language) to reach wider group covering advocates/litigants.

e-Filing system provides several benefits;

- Save time, money, travel of advocates and clients
- Obviate the need to physically visit the court

e-Filing 3.0 is now live and functional in Hon'ble Patna High Court from 28.11.2023.

Training To Newly Recruited Junior Personal Assistants (JPA) of Rajasthan High Court

राजस्थान हाई कोर्ट जूनियर PA भर्ती 2023

राजस्थान उच्च न्यायालय, जोधपुर

विज्ञापन सं.: रा.उ.न्या.जो. / परीक्षा प्रकोष्ठ / क.नि.स. / 2023 / 1464 दिनांक : 13 / 07 / 2023

राजस्थान उच्च न्यायालय में कनिष्ठ निजी सहायक (अंग्रेजी) के रिक्त पदों पर सीधी भर्ती हेतु

प्रतियोगी परीक्षा, 2023

1- राजस्थान उच्च न्यायालय, जोधपुर द्वारा राजस्थान उच्च न्यायालय स्टाफ सेवा नियम, 2002 (यथासंशोधित) [Rajasthan High Court Staff Service Rules, 2002] (As amended) के प्रावधानों के अन्तर्गत राजस्थान उच्च न्यायालय हेतु कनिष्ठ निजी सहायक (अंग्रेजी) [Junior Personal Assistant (English)] के निम्न उल्लेखित रिक्त पदों पर सीधी भर्ती हेतु निर्धारित ऑनलाईन प्रारूप (Online Format) में ऑनलाईन आवेदन (Online Applications) आमंत्रित किये जाते हैं। चयनित अभ्यर्थी नियमानुसार दो वर्ष की अवधि तक रुपये 23,700/- (fixed) प्रतिमाह पारिश्रमिक पर परिवीक्षाधीन प्रशिक्षणार्थी (Probationer Trainee) के रूप में रहेंगे। परिवीक्षा काल सफलतापूर्वक पूर्ण करने पर उन्हें नियमानुसार पे-मैट्रिक्स लेवल संख्या L-10 के अनुसार पे-स्केल रु. 33,800-1,06,700/- संदेय होगा।

Pursuant to Notice No.RHC/Exam.Cell/JPA/2023/1464 dated 13.07.2023, 59 JPAs have been recruited in Rajasthan High Court. After their joining, once training regarding the hierarchy of courts specially the Rajasthan Judiciary, conduct, behaviour and responsibilities, court proceedings and components of orders & judgments including stenography

and transcription, Law Library, and Computer Knowledge, like Neutral Citation Number, template, order/judgement uploading on the website, working on CIS and Telegram Channel of Rajasthan High Court, etc. have been imparted on 20.11.2023 to 24.11.2023 at Rajasthan High Court Jodhpur and Jaipur Bench, respectively.

High Court of Tripura Conducts a Training Programme on “Refresher Programme on Computer Application



A Training programme for half day i.e., “Refresher Programme on Computer Application for Newly Recruited Ministerial employees of District Courts” was organised on 25.11.2023 in all Eight (08) District Courts of Tripura. In the said training

programme, all the newly recruited Ministerial employees of all District Courts of Tripura were imparted training on various ICT topics by the nominated Master Trainer Judicial Officers. The total no. of participants in this training is 172.

“AI Translated Judgement of Supreme Court of India and High Court of Tripura Uploaded in the Official Website of High Court of Tripura”

The screenshot displays the official website of the High Court of Tripura, Agartala. The header includes the court's name, logo, and navigation links: HOME, HISTORY, JUDGE'S PROFILE, REGISTRAR GENERAL, GALLERY, and IMPORTANT LINK. A prominent button on the right says "Click here to access the Judgments". The main content area is titled "AI Translated Judgment" and is divided into two sections: "Hon'ble Supreme Court" and "High Court of Tripura". Each section contains a table of judgments with columns for SL. No., Case Number, English Version, and Bengali Version.

SL. No.	Case Number	English Version	Bengali Version
1.	CIVIL APPEAL NO. 6500 OF 2008	Download	Download
2.	CIVIL APPEAL NO. 878 OF 2009	Download	Download
3.	CRIMINAL APPEAL NO. 609 OF 2015	Download	Download
4.	CIVIL APPEAL NO. 9100 OF 2018	Download	Download
5.	CIVIL APPEAL NO. 1248 OF 2019	Download	Download

SL. No.	Case Number	English Version	Bengali Version
1.	MAC App. No. 21 of 2012	Download	Download
2.	RSA NO 29 of 2017	Download	Download
3.	Crl. A. 20 of 2019	Download	Download
4.	MAC APP. No. 35 of 2019	Download	Download
5.	CRP 86 of 2019	Download	Download
6.	L.A. APP. No. 117 of 2019	Download	Download
7.	WP(C) No. 579 of 2019	Download	Download
8.	Crl. A(J) 42 of 2020	Download	Download

Content on this website is Designed by the High Court of Tripura, Agartala and Site hosted by National Informatic Centre, Tripura State Unit

5 (five) Judgements of Hon'ble Supreme Court of India (arising out of Tripura) and 8 (eight) Judgements of High Court of Tripura which were translated into Bengali from English

by using AI SUVAS (Supreme Court Vidhik Anuvaad Software) were uploaded to the official website of High Court of Tripura for general awareness.

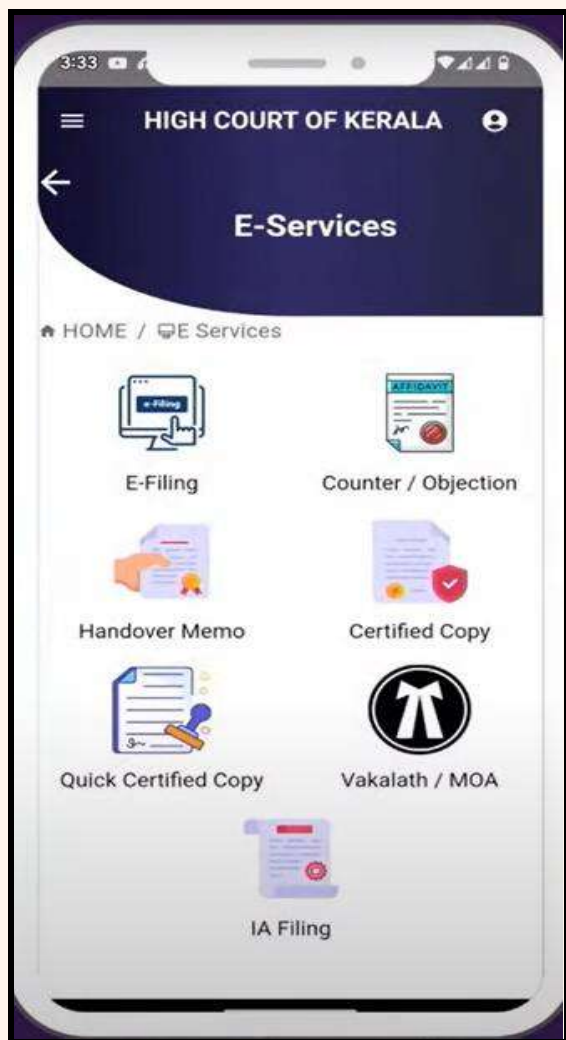
Launching of Various Applications Developed By The IT Directorate & Inauguration of E-Initiatives in High Court of Kerala



On November 15, 2023, The Hon'ble Chief Justice Mr. Justice A. J. Desai, High Court of Kerala, formally launched the Software Applications developed by the IT Directorate and inaugurated the e-initiative Projects. Please click the link for the details: <https://www.youtube.com/watch?v=2wwwTD7JCEU>. The details of Software Applications and e-Initiatives are listed below. 1: **Mobile App For e-Filing And Mobile**

App For Judges Dashboard: A. Mobile App for e-filing:

The Kerala High Court's groundbreaking mobile application for e-filing is a game-changer in the realm of legal technology. It offers individuals a highly efficient and user-friendly means to initiate the legal process. This innovative platform has successfully integrated all web application e-services into a single mobile app, simplifying the



complexities of the legal system and enabling e-filers to submit a case within a remarkably short 10-minute window. It is indeed the very first court e-filing application of its kind to be developed in the country,

highlighting the Kerala High Court's unwavering commitment to modernising the legal system. Here are some of the key features and functionalities that this pioneering mobile app brings to the fingertips of users:

- Main Case Filing
- Petition Filing
- Counter/Document Filing
- Comprehensive Case Viewing
- Certified Copy Requests
- Urgent Memo Submission
- Case Status Check
- Cause List Search
- Today's Cases
- Handover Application
- Daily Order Search
- Case Display (Real-time status of court-wise case calling).

B. Mobile App for Judges Dashboard



The Judges Dashboard Mobile App represents a significant advancement with streamlined access to web application e-services. This innovative application has been meticulously designed to cater to the specific needs and demands of the judiciary, offering a comprehensive suite of tools and features. At its core, the Judges Dashboard mobile app is engineered to provide judges with efficient and convenient access to the full spectrum of web application e-services. The key

features and benefits include Comprehensive Access, Case File Management, Document Review, Mobility and Productivity, Streamlined Decision-Making, Office Communication, Case List as per Cause List, CR (Certified for Reporting) Judgement Search, Access to Law Journal, Reports and Graphs of Pendency and Disposed Cases. **2: Former Judges**

Dashboard: The Former Judges Dashboard serves as a platform for former judges to submit various grievances related to their post-retirement benefits, medical reimbursements, pension-related issues, police protection, and other administrative matters. It facilitates effective communication and support for retired judges. **3: Machine Scrutiny Of Writ Appeal Filing:** The Kerala High Court has extended its machine scrutiny

system to include writ appeals. This automated scrutiny process reduces the need for human intervention, resulting in faster case registration.

4. Introduction of e-filing, e-payment in Vigilance Courts and Vigilance FIR

Integration: Starting from 01.11.2023, mandatory e-filing has been instituted across all the Courts of Enquiry Commissioner and Special Judge (Vigilance), while optional electronic payment has been adopted in all the Courts of Enquiry Commissioner and Special Judge (Vigilance) except Kozhikode. The Vigilance Case Management System and the Vigilance Court FIR System have been linked to speed up the transmission of FIRs to Vigilance Courts. This integration automates the process of transmitting FIR details to the court, accelerating case initiation and improving efficiency. The same has been made available w.e.f 15.11.2023.

5. District Court Case Disposal Monitoring and

Reporting System: The District Court Case Disposal Monitoring and Reporting System is a module developed to monitor and manage the case disposal rates of district court establishments. This system replaces the manual method of transferring reports and allows concerned officers to track and access district court disposal reports through the high court's case management system. Other e-initiatives are:

1. Prisoners Database Integration with High Court and District Court System:

To track accused individuals in custody and link prison details with case parties, a software system has been developed. This database allows prison officials to input prisoner data, making it easier to identify and prioritise cases involving accused individuals in custody. The core objective of this integration is to provide an accurate and up-to-date tracking system for accused

individuals in custody. **2: F.I.R integration with KELSA and DLSA for Victim Compensation Scheme:** In light of the court order (CRL.MC NO. 3531 OF 2022), the Kerala State Police Chief has been directed to integrate the Kerala State Police IT system with the Kerala Legal Services Authority (KeLSA) to enable the seamless sharing of soft copies of FIRs immediately upon registration with KeLSA or the District Legal Services Authority (DLSA). This initiative is a significant step towards streamlining the process of legal support and action, ensuring that DLSA can promptly respond and act upon receiving the necessary information. **3: Digital Monitoring System for issue and service of process in Criminal Courts:** To facilitate communication between courts in district judiciary and police department using API services, NIC High Court unit has developed an

API, under the guidance of the Hon'ble High Court of Kerala, that allows the Courts to send Summons, Notices, and Warrants to police officers and receive compliance reports from the police department. The web service acts as a bridge between the Digital Court and CIS applications of district Judiciary and iCops application of the police department. Processes received in iCops will then be accessible to concerned police stations for execution. **4: Voice-to-Text Judgment Drafting:** The Voice-to-Text judgement Drafting system incorporates voice-to-text technology into the judgement drafting process, enhancing efficiency and accuracy. This feature, initially introduced for interim orders and judge notes, has now been extended to all judgement drafting and digital signing processes. **5: Customised Anuvadhini Voice**

Recording tool for recording deposition: Kerala High Court has introduced the Customised Anuvadhini Voice Recording Tool, designed specifically for real-time transcription during depositions. This tool represents a significant leap in leveraging cutting-edge technology to streamline the documentation process. The Key Features includes Real-time Voice-to-Text Transcription, Multi-language Support, Customization for Legal Proceedings, User-Friendly Interface. **6: Implementation of Case Management System for LSG Tribunal:** The Local Self Government (LSG) Tribunal is entrusted with the responsibility of reviewing, considering, and adjudicating appeals and revisions against the decisions made by local bodies. To streamline and enhance the efficiency of these processes, the Kerala High Court is set to introduce

a comprehensive Case Management System for the LSG Tribunal. The Key Features includes Online Case Filing, Tribunal Secretariat Scrutiny, Automated Cause Listing, Court Proceeding Menu, Judgment Upload Provision, Integration with High Court System, Case Status Module for Public Access. **7: Third Phase-Implementation of eOffice in the District Judiciary:** With effect from November 1, 2022, all courts in the Kasargod and Thodupuzha judicial districts adopted the first phase of the e-Office in the District Judiciary. Later, on September 4, 2023, the second phase of eOffice was introduced in all courts located in the Manjeri and Pathanamthitta judicial districts. Now, as a third phase, e-Office has been implemented in all the Courts in the Thiruvananthapuram district with effect from 01.11.2023.

Inauguration of 'Indian Law Report - Malayalam version of Judgments on the High Court Website'



On 01.11.2023, on the occasion of Kerala Piravi, the Indian Law Report - Malayalam version of Judgments on the High Court Website” was inaugurated by the Hon’ble Chief Justice of the High Court. Hon’ble Mr Justice Mohammed Mustaque- Chairman ILR, Hon’ble Mr Justice V.G.Arun, Hon’ble Mrs Justice. Sophy Thomas, the Registrar General, the Director (IT), the Registrar (Judicial) and Convenor ILR, Member Secretary

KeLSA, the Editor and the Member of ILR were also present. ILR-Malayalam version of Judgments, accessible to the public through the Kerala High Court website, enhances the accessibility and understanding of legal judgments in the vernacular language. With this ILR, the language barriers are being eliminated, making legal judgments more comprehensible.

Demo on 'District Court Case Disposal Monitoring and Reporting System':



The module was inaugurated by the Hon'ble Chief Justice on 15.11.2023. To familiarize with the module, a demo was conducted for the Officials of the E Section of the High Court who are the end users of the module on 22.11.2023 at 03.30 PM in the IT

Training Hall. The Controlling Officers, the Section Officers and the Assistants of the E Section attended the demonstration and certain suggestions and clarifications were made during the session.

Training on e-Filing and e-Scrutiny at High Court of Kerala



A training on e-filing and e-scrutiny was conducted in the IT Training Hall, High Court of Kerala on 18.11.2023. Sri. Joseph Rajesh K A, Deputy Director, IT inaugurated the training programme. A total of 26 Staff

including Filing Scrutiny Officers, Court Officers, EDP Officers, Assistants and Technical Assistants participated in the training. Sri V K Pradeep Kumar, Deputy Registrar IT delivered the concluding remarks.

Number of Cases Dealt with (Virtual Hearings) on VC in High Courts and District Courts as on 30.11.2023

S. No.	High Court	High Courtof	District Courts	Grand Total
1	Allahabad	243511	5272127	5515638
2	Andhra Pradesh	386070	1422403	1808473
3	Bombay	47802	129417	177219
4	Calcutta	145848	86598	232446
5	Chhattisgarh	103521	144564	248085
6	Delhi	319540	5011196	5330736
7	Gauhati – Arunachal Pradesh	2318	8144	10462
8	Gauhati – Assam	266327	400585	666912
9	Gauhati – Mizoram	3965	13268	17233
10	Gauhati - Nagaland	973	736	1709
11	Gujarat	392879	199371	592250
12	Himachal Pradesh	183938	180831	364769
13	Jammu & Kashmir	259424	498466	757890
14	Jharkhand	220637	663693	884330
15	Karnataka	1239098	138543	1377641
16	Kerala	163429	580046	743475
17	Madhya Pradesh	671536	884939	1556475
18	Madras	1446454	386928	1833382
19	Manipur	47813	15359	63172
20	Meghalaya	4463	40717	45180
21	Orissa	314554	275140	589694
22	Patna	277203	2404306	2681509
23	Punjab & Haryana	585098	2280680	2865778
24	Rajasthan	233948	189597	423545
25	Sikkim	518	14297	14815
26	Telangana	512046	190940	702986
27	Tripura	21748	31559	53307
28	Uttarakhand	86088	44608	130696
	TOTAL	8180749	21509058	29689807

Status of implementation of Rules of Video Conferencing as on 30.11.2023

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 30.11.2023

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	Yes
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	21
	Not Implemented	6	7

Statistics of Virtual Courts-30.11.2023

S.No.	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	97442	97440	387	20853	14312081
2	Chhattisgarh Traffic Department	244	230	0	47	90300
3	Gujarat Traffic Department	534638	499464	660	20371	13899300
4	Haryana Traffic Department	1233569	1209845	3149	45019	37231451
5	Himachal Pradesh Traffic Department	230507	162935	212	4834	8462653
6	Jammu Traffic Department	291776	273120	1635	61287	37449690
7	Karnataka Traffic Department	51257	51210	131	43743	372757280
8	Kashmir Traffic Department	541865	541771	37880	114316	63074895
9	Kerala (Police Department)	1069248	1065539	2869	114951	59872491
10	Kerala Transport Department	682480	676391	4152	115495	159865199
11	Madhya Pradesh Traffic Department	72046	66659	109	3369	2710400
12	Maharashtra Transport Department	44635	43787	20	1822	2653505
13	Meghalaya Traffic Department	443	438	0	37	29000
14	Notice Branch Delhi Traffic Department	16473469	15952859	83506	1513211	1074569106
15	Odisha Traffic Ctc-Bbsr Commissionerate	413840	391396	807	25441	24331001
16	Pune Traffic Department	6080	6056	19	609	116050
17	Rajasthan Traffic Department	30314	28403	1547	11036	7417820
18	Tamil Nadu Traffic Department	186811	155627	1454	89068	825287890
19	Tripura Traffic Department	496	495	1	4	2900
20	Uttar Pradesh Traffic Department	13426579	11625099	45296	677151	389385669
21	Uttarakhand Traffic Department	5050	3468	3	130	158000
22	Virtual Court Chandigarh	131629	119378	127	6590	6375010
23	Virtual Court Delhi (Traffic)	5406035	5288052	110737	1714628	1671740252
24	Virtual Court Gujarat (Transport)	69689	64245	178	3234	12018500
25	West Bengal Traffic Department	118578	112028	338	5625	3107202
	Total	41118720	38435935	295217	4592871	4786917645

Status of Implementation of e-Payments as on 30.11.2023

Sr. No.	High Court	Whether the Court Fee Act is amended is enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	21
	Not Implemented	5	7

Status of Implementation of e-Sewa Kendras as on 30.11.2023

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	40
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	10
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	1
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	10
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	26
18	Madras	Yes	Yes	21
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	14
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	108
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	Yes	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	Implemented	27	25	872
	Not Implemented	1	3	-

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 30.11.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	24
	Not Implemented	4

E-Filing Total Count as on 30.11.2023

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	882	882
2	Andhra Pradesh	High Court	16086	*	16086
3	Bombay	Both Court	174759	425789	600548
4	Calcutta	High Court	4580	159	4739
5	Chhattisgarh	Both Court	2	5	7
6	Delhi	District Court	*	580488	580488
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	1641	4119	5760
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	56729	0	56729
12	Himachal Pradesh	Both Court	1699	67507	69206
13	Jammu & Kashmir	Both Court	18924	22421	41345
14	Jharkhand	Both Court	5	223	228
15	Karnataka	Both Court	387	24982	25369
16	Kerala	District Court	*	383661	383661
17	Madhya Pradesh	District Court	*	29	29
18	Madras	Both Court	31213	175095	206308
19	Manipur	High Court	513	0	513
20	Meghalaya	Both Court	0	0	0
21	Odisha	Both Court	6624	35074	41698
22	Patna	Both Court	428294	81	428375
23	Punjab & Haryana	Both Court	17610	13211	30821
24	Rajasthan	Both Court	4241	2450	6691
25	Sikkim	Both Court	2968	3882	6850
26	Telangana	Both Court	4383	1	4384
27	Tripura	Both Court	3591	360	3951
28	Uttarakhand	Both Court	9	14886	14895
		Total	774258	1755305	2529563

Training/Awareness Programme During November 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	01.11.2023 and 02.11.2023	ECT_4_2023	Madras high court	Training on e-filing 3.0 version	To the staff members of Principal Seat of Madras High Court	50
2	22.11.2023	ECT_4_2023	Madras high court	Training on e-filing 3.0 version	To the Members of the Tamil Nadu Advocate Clerks' Association	80
3	21.11.2023	ECT_8_2023	High Court of Meghalaya	Demonstration on NSTEP	Bailiffs, Court staffs, Process servers	18
4	18.11.2023	ECT_4_2023	IT Training Hall, High Court of Kerala	Training on e-Filing and e-Scrutiny	Filing Scrutiny Officers, Court Officers, EDP Officers, Assistants and Technical Assistants	26
5	26.11.2023	ECT_8_2023	Chhattisgarh State Judicial Academy	Training Programme on NSTEP Software	Process Admin (Nazirs) and Process Servers	64
6	25.11.2023	ECT_17_2023	High Court of Tripura	Refresher Programme on Computer Application/ various ICT topics	Newly recruited Ministerial employees, Master Trainer Judicial Officers	172
7	20.11.2023 to 24.11.2023	ECT_16_2023	Rajasthan High Court Jodhpur and Jaipur Bench	Judgement uploading on website, working on CIS	Newly Recruited Junior Personal Assistants	59
Total						469
